

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21922-21923/2025

[Arising out of impugned final judgment and order dated 29-11-2023 in WRIT-A No. 17678/2023 21-01-2025 in CMRA No. 19/2025 passed by the High Court of Judicature at Allahabad]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SANDEEP KUNWAR SINGH & ORS.

Respondent(s)

Date : 11-12-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Ms. Archana Pathak Dave, A.S.G.
Mr. Kamal Digpaul, Adv.
Mr. Amit Sharma-ii, Adv.
Mr. Yashraj Bundela, Adv.
Mr. Sachin Sharma, Adv.
Mr. Mohan Prasad Gupta, Adv.
Mr. Amrish Kumar, AOR

For Respondent(s) :

Mr. Vishal Yadav, Adv.
Mr. Prativa Prakash Janapriya Nayak, AOR

Mr. Vishal Yadav, Adv.
Mr. Prativa Prakash Janapriya Nayak, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The interim order dated 05.08.2025 is confirmed till the

disposal of the appeal. Further, it is clarified that it shall be open for the appellant to continue with the process of selection by a fresh advertisement, but however no selected candidates shall be granted appointment without obtaining leave of the Court.

4. If the respondents are otherwise eligible, it shall be open for them to participate in the said selection in accordance with the extant Rules.

5. List this matter in the month of March, 2026.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)